

NAZIM OF BENGAL.

ACT No. XXVII. OF 1854.

[Received assent of G. G. on the 11th November, 1854.]

1. Repeals s. 10, B. R. 16, 1793; B. R. 19, 1805; B. R. 16, 1806; and B. R. 19, 1825.

2, 3. Regulates service of Civil process and (3) of criminal process within the Nazim's palace.

4. Certificate of execution of process to be deemed prima facie true.

5. Empowers Government of Bengal to define limits of the palace precincts.

An Act to amend the Law relating to the Nazim of Bengal.

Whereas it is expedient to repeal such parts of the Bengal

Preamble. Regulations as relate to the Nazim of Bengal, his servants, and relations, and to

make better provision for the execution of process within the precincts of the palace of the Nazim at Moorshedabad, It is enacted as follows:

I. Section X. Regulation XVI. of 1793, Regulation XIX.

Regulations repealed. of 1805, Regulation XVI. of 1806, and Regulation XIX. of 1825 of the Bengal

Code, are hereby repealed.

II. When any process, issued by any Civil Court, Collector,

Execution of Civil process within the Nazim's palace.

or other Revenue Officer, in the Territories of the East India Company, is required to be served or executed within the precincts of the palace of the Nazim at Moorshedabad, such process shall be transmitted to the superintendent of the affairs of the Nizamut, or other officer, however denominated, exercising for the time being the control and superintendence of the affairs of the Nizamut; and such superintendent or other officer shall cause such process to be served or executed according to the exigency thereof, and shall return the same, with a certificate of what shall have been done thereon.

III. When any process issued by any Criminal Court, Justice of the Peace, Magistrate, or Officer exercising the powers or any of the powers of a Magistrate in the Territories of the East India Company, is required to be served or executed within the precincts of the palace of the Nazim at Moorshedabad, such process may, at the discretion of the Court or officer issuing the same, be transmitted to the Superintendent of the affairs of the Nizamut, or other officer, however denominated, exercising for the time being the control and superintendence of the affairs of the Nizamut; and in such case, such Superintendent or other Officer shall cause such process to be served or executed according to the exigency thereof, and shall return the same with a certificate of what shall have been done thereon.

IV. Every certificate returned by the Superintendent or other officer aforesaid, under this Act, shall, in all cases, be admitted as *prima facie* proof of the truth of the matter stated therein.

V. It shall be lawful for the Government of Bengal to define, for the purposes of this Act, by notification in the *Calcutta Gazette*, the limits of the precincts of the palace of the Nazim at Moorshedabad; and from time to time in like manner to alter such limits.